

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA No. 284/1997

Date of Decision: 14.3.1997

BETWEEN:

Ch. Tirupathi Reddy .. Applicant

AND

1. The Secretary,
Dept. of Telecommunications,
Sanchar Bhavan,
New Delhi.

2. The Chief General Manager,
Telecom, A.P. Circle,
Hyderabad - 500 001.

3. The Senior Superintendent,
Telegraph Traffic,
Central Telegraph Office,
Vijayawada-520 001.

.. Respondents

Counsel for the Applicant: Sri V. Venkateswara Rao

Counsel for the Respondents: Sri V. Rajeswara Rao

CORAM

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

JUDGEMENT

(PER HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (A)

Heard Sri Phani Raj, for Sri V. Venkateswar Rao,
learned Counsel for the applicant and Sri V. Rajeswara Rao,
learned CGSC.

The facts of this case are similar to those in OA 659/96 which was disposed of on 30th May, 1996, with certain directions. It is felt that the claim in the instant OA can be settled on the same basis. It is, therefore, directed that the respondent No.2, viz. Chief General Manager

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(14)

Telecommunications, AP Circle, shall have the representation of the applicant (submitted on 12.7.1996: Annexure-4) examined. The decision of this Tribunal in OA 611/94 and that of Ernakulam Bench in OA 171/89 shall be kept in view while taking a final decision in the case.

(2) To facilitate a proper examination of the case the applicant shall submit to the respondent-2 copies of the above judgements, besides other judgements, if any, which in his view support his claim. This may be done within 30 days ~~from today~~.

(3) Sub-para iv, v & viii of OA 659/96 are extracted hereunder for facility of ready reference:

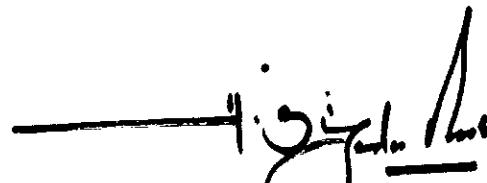
" iv. While deciding the representations, the respondent No.2 shall have due regard to the well established principle that benefit of a decision of a Tribunal should ordinarily be extended to similarly situated persons without driving them to litigation.

v. The respondent No.2 also will have due regard to the fact that the Telecommunications Department and Postal Department are part of the same Ministry and the decision of the Tribunal in regard to one department ordinarily is expected to be applied to the similarly situated persons of the other Department;

viii. It is made clear that all questions on merit are left open for consideration by Respondent No.2 and this order is confined merely to directing him to decide the representations and to reply applicants accordingly.

(B)

Thus the OA is disposed of at the admission stage. A suitable decision may be communicated to the applicant within 30 days of the date of submission of a representation and the copies of judgements referred to in para-1 above by the applicant.



(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 14TH MARCH 1997
Dictated in the open court

*Amber 21-3-97
Deputy Registrar (O)cc*

KSM

(16)

O.A.284/97

To

1. The Secretary,
Dept.of Telecommunications,
Sancha Bhavan, New Delhi.
2. The Chief General Manager,
Telecom A.P.Circle, Hyderabad-1.
3. The Senior Superintendent, Telegraph Traffic,
Central Telegraph Office. ~~Hyd~~
Vijayawada-1.
4. One copy to Mr.V.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeswar Rao, Addl. OGS. CAT.Hyd.
6. One copy to D.R(A) CAT.Hyd.
7. One spare copy.

alongwith OA copy.

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I COURT

TYED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER(ADMN)

Dated: 14-3-1997

ORDER JUDGMENT

M.A./R.A/C.A. NO.

in

O.A.No.

- T.A.No.

284/97

(W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

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| Central Administrative Tribunal |
| HYDERABAD BENCH |
| 1 APR 1997 |
| Hyderabad - 500001 |